

(c) the recommendations of the Bhanu Pratap Singh Committee on Agricultural Policies and Prices relating to model farmer scheme are under examination.

[*English*]

Interference by Pakistan In Internal Affairs of India

3457. DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the government propose to raise the issue of interference by Pakistan in the internal affairs of India at UNO or any other International Fora highlighting the violation of spirits of the Shimla Agreement y that country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRIMADHAVSINH SOLANKI):

(a) to (c). While the international community has been apprised of Pakistan's violations of the Simla Agreement, of universally accepted norms of inter-State conduct, and of its involvement with terrorism in Punjab and J & K, Government are of the view that all differences with Pakistan are to be resolved bilaterally through peaceful negotiations in accordance with the Simla Agreement.

[*Translation*]

Irrigation Projects in Himachal Pradesh

3458. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of WATER RESOURCES be pleased to state the details of major and medium irrigation projects in Himachal Pradesh approved by Union Government during the last one and a half year?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): In the last one and a half years, no major or medium irrigation project in Himachal Pradesh came up for consideration before the Union Government for according investment clearance.

Cauvery Water Dispute

3459. SHRI C.K. KUPPUSWAMY: Will the Minister of WATER RESOURCES be pleased to state the details of the steps being taken to resolve the Cauvery Water Dispute?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): The Central Government has constituted the Cauvery Water Disputes Tribunal on 2.6.1990 under the Inter-State Water Disputes Act, 1956 for the adjudication of the Water Disputes regarding inter-State River Cauvery.

Comprehensive Crop Insurance Scheme

3460. SHRI V. SOBHANAD-REESWARARAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of farmers in Andhra Pradesh from whom the premium towards Comprehensive Crop Insurance Scheme has been collected as on October 1, 1991 and corresponding figures for Kharif 1990 and 1989;

(b) whether the Government propose to wind up of the Comprehensive Crop Insurance Scheme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a)